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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :::: GUWAHATI-5.

O.A. NO. 47 of 1994
T.A. NO.

DATE OF DECISION 19.3.1997

Shri R.K. Deb

(PETITIONER(S))

Shri S. Sarma

ADVOCATE FOR THE
PETITIONER (S)

VERSUS

Union of India and others

RESPONDENT (S)

Shri S. Ali, Sr. C.G.S.C.

ADVOCATE FOR THE
RESPONDENT (S)

THE HON'BLE JUSTICE SHRI D.N. BARUAH, VICE-CHAIRMAN
THE HON'BLE SHRI G.L. SANGLYINE, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?


Judgment delivered by Hon'ble Vice-Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.47 of 1994

Date of decision: This the 19th day of March 1997

The Hon'ble Justice Shri D.N. Baruah, Vice-Chairman

The Hon'ble Shri G.L. Sanglyine, Administrative Member

Shri Rabindra Kr Deb,
Hilara Railway Station,
P.O. Hilara, Distt. Cachar, Assam.
By Advocate Shri S. Sarma.

.....Applicant

- versus -

1. Union of India represented by the
Secretary to the Government of India,
Ministry of Information & Broadcasting,
New Delhi.
2. The Superintending Engineer (Electrical),
Soochna Bhavan, 5 Floor, CGA Complex,
New Delhi.
3. The Executive Engineer (Electrical),
Civil Construction Wing, All India Radio,
Guwahati.
4. The Executive Engineer (Electrical),
Civil Construction Wing, All India Radio,
Silchar.

.....Respondents

By Advocate Shri S. Ali, Sr. C.G.S.C.

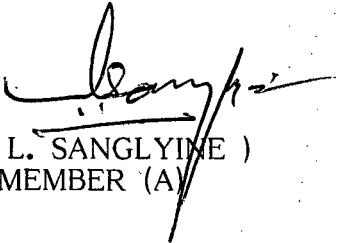
O R D E R

BARUAH.J. (V.C.)

The applicant has filed this application praying for a direction to the respondents to regularise his service. The case of the applicant is that he was a Muster-roll Labourer in the All India Radio, Silchar, under the Ministry of Information and Broadcasting. He was recruited to the job in year 1986 and continued to work as such upto 31.1.1991. His services were no longer required by the Department, and therefore, now he is out of service. The claim of the applicant is that as per the Office Memorandum dated 8.4.1991 he was entitled to be regularised to the post inasmuch as per the said Office Memorandum persons recruited before 7.6.1988 and continued in service on 8.4.1991 were entitled.

To be regularised.

2. We have heard Mr S. Sarma, learned counsel for the applicant, and Mr S. Ali, learned Sr. C.G.S.C., appearing on behalf of the respondents. Admittedly, as per the Annexure-3 Office Memorandum dated 8.4.1991, the applicant is not entitled to get his service regularised. The respondents have stated in their written statement that the case of the applicant was under consideration and he might get the chance in turn. In view of the stand taken by the respondents, we dispose of this application directing the respondents to consider the case of the applicant as per the statement made in paragraph 9 of their written statement. This should be done within a period of six months from the date of receipt of this order.


(G. L. SANGLYINE)
MEMBER (A)


(D. N. BARUAH)
VICE-CHAIRMAN

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